

दी जा चुकी है। अप्रैल, १९६३ तक इस ने पुर्जे जोड़ कर १,००० घड़ियां तैयार की थीं।

(ग) इस कम्पनी को घड़ियां बनाने के लिये अर्पण क्षत नें, औजार, पुर्जे तथा कच्चा माल आयात करने की अनुमति दी जा चुकी है। हाल ही में लघु क्षेत्र के कारखानों द्वारा घड़ियां बनाने की सम्भावना पर पुनः विचार किया गया था। इस का परिणाम यह निकला कि ५ लाख रु० की अधिकतम पूंजी वाले लघु क्षेत्र के कारखाने घड़ियों के केवल कुछ पुर्जे ही बना सकते हैं। इसी आधार पर घड़ियां बनाने के कार्यक्रम वाले अन्य कारखानों के साथ साथ भारतीय टाइम इन्डस्ट्रीज लिमिटेड को भी यही सलाह दी गई थी कि वह आवश्यकता पड़ने पर विदेशी टैक्नीकल सहयोग से घड़ियों के पुर्जे बनाने के लिये संशोधित योजनायें प्रस्तुत करे।

Electric Manufacturing Co., Dum Dum

1610. { Shri Indrajit Gupta;
Shri Mohammad Elias;
Shrimati Renu Chakravarty:

Will the Minister of Supply be pleased to state:

(a) whether the Electric Manufacturing Co., Dum Dum, had been engaged on Defence orders prior to stoppage of production there as from the 10th June, 1963;

(b) whether it is a fact that the Workers' Union of this concern made several constructive suggestions to Government for getting production of Defence materials resumed and expanded; and

(c) the steps, if any, Government proposes to take to see that the deadlock is speedily resolved and production resumed?

The Minister of Supply (Shri Hathi): (a) Messrs. Electric Manufacturing Co., Dum Dum, have so far been producing mainly ACSR and all Aluminium Conductors. Between December, 1962 and March, 1963 they booked orders from the DGOF for

supplying three Defence items. Prior to stoppage of production in June, 1963, they have nearly completed supplies against orders for only one of these items.

(b) The representation received from the Mazdoor Union of this unit suggested the Government's taking over its management.

(c) Ministry of Labour are making efforts through the Government of West Bengal to amicably settle the dispute between the workers and the management.

12 hrs.

RE: RESIGNATION OF MEMBER

Mr. Speaker: Calling attention notice. Shri Buta Singh.

Shri S. M. Banerjee (Kanpur): On a point of order. Yesterday a question was asked by Shri Yadav about Shri Jaipal Singh, as to whether he can be a Minister in a State and at the same time continue to sit here. I want your ruling on the point.

Mr. Speaker: Just as he entered, that struck me as well, whether he can be a Minister in a State and then be a Member here also.

An Hon. Member: And sit in the Opposition.

Mr. Speaker: I am not concerned with that. The seating arrangements are their own.

He can be a Minister without his being a Member of the legislature there. For some time, he can continue. He cannot continue after six months unless he is elected as a regular Member.

Shri S. M. Banerjee: He cannot take part in our deliberations.

Mr. Speaker: Now that he has been sworn in as a Minister there, so far as the constitutional provisions are concerned, I cannot immediately see how we can debar him, though